

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 65/15	TP 78/16	For passing order on Affidavit	397 / 398	Asianet Network Pvt. Ltd. & 3 Others Vs. Kannada Prabha Publications Ltd. & 3 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	MANU KULKARNI ARADHANNA L.	Petitioners	<i>mankulhaeni</i> <i>Aradhana</i>
	M. SUNILRAGA Rohan Jadhav	Respondent no. 1 Respondent no. 2	<i>(Signature)</i> <i>(Signature)</i>

## ORDER

Counsel for petitioner is present. Counsel for Respondent 1 Company is present. Counsel for Respondent 2 to 4 is also present. Pending order on the Affidavit. Counsel for Petitioner requested the Tribunal to <sup>to</sup> furnish the Petitioner to infuse a sum of Rs 5.00 Crores as the company needs the amount to meet the requirements of its day to day business activities. Earlier, we have ordered for Rs 1.75 Crores to be released by petitioner as an interim measures. The Counsel for petitioner reported that, the said amount was already spent by the Company and that, there is no further money for its day to day business activities. Counsel for R1 and R4 reported that, in the event of considering for further infusion of funds by the Petitioners <sup>to</sup> subject to without prejudice to the contention raised in the Application filed under section 8 of the Arbitration and Conciliation Act. Petitioners filed Affidavit seeking permission to infuse Rs 12.32 Crores. Out of this amount, this Tribunal vide its earlier order passed for infusion of Rs 1.75 Crores pending final order on the Affidavit filed by the Petitioners and for considering the requirement of the Company, we hereby permit the petitioners to infuse a sum of Rs 5.00 Crores, without prejudice to the contention of Respondent R2 to R4 raised before the Arbitrator and also without prejudice to their contention under Section 8 <sup>per filed</sup> filed under Arbitration and conciliation Act as an interim measures subject to above conditions. We hereby permit the petitioners to infuse a sum of Rs 5.00 Crores in addition to Rs 1.75 Crores already released. With this the total sum <sup>per visited</sup> admitted to be infused to Rs 6.75 Crores and the petitioner to file account for the expenditure of this amount and the details of the same. The said amount is to be treated as unsecured loan given <sup>by</sup> to the petitioner, <sup>to</sup> by the Company. For passing final order and for <sup>financial</sup> financial account for expenditure of total sum of Rs 6.75 Crores list it on 04/01/2018.

  
Member (T)

  
Member (J)